

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W. P. (S) No. 788 of 2019

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|-----------------------------|--------|-------------|
| The Union of India & others | --- | Petitioners |
| | Versus | |
| Rekha Devi | | Respondent |

CORAM: **Hon’ble Mr. Justice Aparesh Kumar Singh**
 Hon’ble Mrs. Justice Anubha Rawat Choudhary

Through Video Conferencing

For the Petitioners : Mr. Prashant Vidyarthi, Adv.

05/10.09.2020

Mr. Prashant Vidyarthi, learned counsel appears for the petitioner-Union of India through Video Conferencing and submits that he does not seek to rely upon page nos. 49, 50 and 51 i.e. in respect of defect no. 4, as pointed out by office. In that view of the matter, surviving defect is ignored.

Issue notice on respondent under speed post and registered cover with A/D, for which requisites be filed within 2 weeks. Office to track speed post delivery.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)